

SUPREME COURT OF INDIA

F. No. AOR Exam./June/2023
New Delhi, 19th April, 2023

NOTIFICATION

1. Under Rules 5 (i) and (ii) of Order IV, Supreme Court Rules, 2013 and Regulation 2 of the Regulations regarding Advocates-on-Record Examination made thereunder governing the Examination for Advocates-on-Record, it is hereby notified for the information of all concerned that the next Examination for the Advocates-on-Record will be held at New Delhi on **12th, 13th, 14th and 15th June, 2023**.
2. All the advocates who have completed their training for a continuous period of one year commencing from the end of the fourth year of date of their enrolment ending with the 30th April, 2023, or would complete their training before the commencement of the said examination, shall be eligible to appear for the aforesaid examination.
3. Applications should reach the Secretary, Board of Examiners by **6th May, 2023**. Physical copy of application form may be obtained from the office of the Secretary on any working day during working hours. For the convenience of the candidates, copy of the application form along with Instructions/Guidelines for submission of Application Form, has been appended with this notification as **Annexure-'A'**. No application shall be accepted after the last date for receipt of applications i.e. **6th May, 2023**.
4. Acceptance of the application is subject to production of requisite certificate of training from an Advocate-on-Record under Regulation 6 of the Regulations regarding Advocates-on-Record Examination.
5. A list of leading cases with regard to Paper-IV 'Leading Cases' is appended to this Notification as **Annexure-'B'**.
6. Under Regulation 12 of the Regulations regarding Advocates-on-Record Examination, no application/representation for re-evaluation of answer sheets shall be entertained. Application/representation seeking relief other than in the nature of re-evaluation shall not be entertained beyond a period of 30 days from the date of declaration of the result.

7. In the ensuing examination, those who are given roll numbers and who absent themselves in any individual examination paper(s) will be treated as not sufficiently prepared for the examination and will be dealt with under Regulation 5(b) without giving them any further opportunity, and they shall not be permitted to sit in any subsequent examination except for good reason and with the express permission of the Board of Examiners.

8. Under Regulation 11(iii) of the Regulations regarding Advocates-on-Record Examination, a candidate who fails in all the papers of the examination shall not be permitted to appear in the next examination. The candidates, who do not appear in all the papers and fail in the papers in which they have appeared, shall be treated to have failed in all the papers including the papers they have not appeared.

9. Under Regulation 11(iv) of the Regulations regarding Advocates-on-Record Examination, a candidate shall not be allowed more than five chances to appear at the examination. Appearance even in any one of the papers in an examination shall be deemed to be a chance.

Sd/-

(DEVENDER PAL WALIA)
REGISTRAR & SECRETARY,
BOARD OF EXAMINERS

Copy to:-

1. The Hony. Secretary, Supreme Court Bar Association with two spare copies for placing the same on the Notice Board.
2. The Hony. Secretary, Supreme Court Advocates-on-Record Association with two spare copies for placing the same on the Notice Board.
3. PS to Ld. Secretary General
4. PS to the Registrar (Admn. I)
5. PS to the Registrar (Admn. Genl.)
6. Branch Officer (Cash)

SUPREME COURT OF INDIA

New Delhi, 19th April, 2023

NOTICE (I)

Subject: Advocates-on-Record Examination -June 2023
Paper - II (Drafting)

In the Regulations regarding Advocates-on-Record Examination published in the Notification No. G.S.R. 368(E) dated 27th May, 2014, the syllabus for the paper in Drafting is given as follows:

1. Petitions for Special Leave and Statements of Cases etc.
2. Decrees & Orders and Writs etc.

This is to clarify that the syllabus includes petitions of appeal; plaint and written statement in a suit under Article 131 of the Constitution of India; review petitions under Article 137 of the Constitution of India; transfer petitions under Section 25 of the Civil Procedure Code, Article 139 of the Constitution of India and Section 406 of the Criminal Procedure Code, 1973; contempt petitions under Article 129 of the Constitution of India; interlocutory applications including applications for bail, condonation of delay, exemption from surrendering, revocation of special leave etc.

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SUPREME COURT OF INDIA

New Delhi, 19th April, 2023

NOTICE (II)

Subject: Advocates-on-Record Examination – June 2023
Paper-III (Advocacy and Professional Ethics)

This is for information of all concerned that the following topics are suggested for study in Paper-III of the said Examination:-

1. The concept of a profession; Nature of the legal profession and its purposes; Connection between morality and ethics; Professional Ethics in general:- definitions, general principles, seven lamps of Advocacy, public trust doctrine, exclusive right to practice in Court;
2. History of legal profession in India and relevant statutes.
3. Law governing the profession and its relevance and scope; professional excellence and conduct. Professional, criminal and other misconduct and punishment for it (Ss. 35 and 24(A) and other provisions of the Advocates Act, 1961 and prescribed code of conduct); Duty not to strike; Advertisement/ Solicitation.
4. The rules of the Bar council of India on the obligations and duties of the profession, need to shun sharp practices and commercialisation of the profession and the role of the Bar in promotion of legal services under the constitutional scheme of providing equal justice. Role of Bar Council in regulating ethics. Bar Council Rules Chapter-II Standard of professional conduct and Etiquette. Different duties of an advocate including categories laid down in the bar council rules on ethics. Conflict between duties and law to resolve them. Difference between: breach of ethics and misconduct and negligence, misconduct and crime.
5. Comparative study of the profession and ethics in various countries, and their relevance to the Bar.
6. Perspectives on the role of the profession in the Adversary system and critiques of the adversary system vis a vis ethics.
7. Issues of advocacy in the criminal law adversarial system, the zealous advocacy in the criminal defence setting and prosecutorial ethics.
8. Lawyer client relationship, confidentiality and issues of conflicts of interest (Sec. 126 of the Evidence Act); Counselling, negotiation and mediation and their importance to administration of justice. Mediation – Ethical Consideration; Amicus Curiae – Ethical Consideration.

9. Current developments in the organization of the profession, firms, companies etc. and application of ethics.
10. Special role of the profession in Supreme Court Practice and its obligations to administration of justice. Adjournments; Duties of Advocate-on-Record; Supervisory role of Supreme Court; Contempt of Courts.

It will not be the responsibility of the Registry to supply any book to any candidate.

Sd/-

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SUPREME COURT OF INDIA

New Delhi, 19th April, 2023

NOTICE (III)

Subject: Advocates-on-Record Examination – June,2023
Paper – IV (Leading Cases)

During the Advocates-on-Record Examination, the Head Notes of the Leading Cases (Paper-IV) will be made available by the Registry to the candidates in the Examination Hall at the time of Examination and the same should have to be returned immediately to the Invigilators at the end of the Examination.

All the Head Notes have been separately printed and bound. The candidates are requested not to spoil by underlining or putting any mark anywhere on the Head Notes as they are to be used in the future Examinations also.

Sd/-

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SUPREME COURT OF INDIA

New Delhi, 19th April, 2023

NOTICE (IV)

Results of the Advocates-on-Record Examination held in December, 2022 have been declared. Candidates who fall under Regulation 11(i) or 11(ii) of the Regulations regarding Advocates-on-Record Examination are informed that although they have the permission to appear in the subsequent examination in one Paper only, this would be at their option and such candidates may be entitled if they so choose to appear in the entire examination afresh. The option will have to be finally exercised by the candidates at the time of filing of proforma application for subsequent examination and the same will be binding on the candidates.

For information, Regulations 11(i) and 11(ii) are reproduced:-

Regulation 11(i)

"A candidate, who fails to obtain 50 per cent in one paper only but obtains 40 per cent in that paper and also obtains 60 per cent in the aggregate in the remaining papers, shall be allowed to appear in that paper at any one subsequent examination on payment of the full examination fee and he shall be declared to have passed the Advocates-on-Record Examination if he obtains 50 per cent marks in the paper in which he has so reappeared and the marks so obtained in the paper he has reappeared taken with the marks obtained in the remaining papers at the earlier examination are 60 per cent of the aggregate marks in all the papers."

Regulation 11(ii)

"A candidate who passes in all the papers at any single examination but fails to obtain 60 per cent of the marks in the aggregate may, on payment of the full examination fee, appear at any one subsequent examination in one of the papers only and shall be declared to have passed the Advocates-on-Record Examination if the marks obtained by him at the subsequent examination taken with the marks obtained in the remaining papers at the earlier examination are 60 per cent of the aggregate marks in all the papers. The option will have to be exercised by the candidate at the time of filing of proforma application for appearing in the subsequent examination and the option once exercised shall be binding on the candidate."

In the ensuing examination those who are given roll numbers and who absent themselves in any individual examination paper(s) will be treated as not sufficiently prepared for the examination and will be dealt with under Regulation 5(b) (reproduced below) without giving them any further opportunity, and they shall not be permitted to sit in any subsequent examination except for good reason and with the express permission of the Board of Examiners.

"5(b) If the Committee on the recommendation of the Board of Examiners is of the opinion that a candidate has not sufficiently prepared himself for the examination they may prescribe a time within which he shall not present himself again for examination."

The candidates are further informed that as per Regulation 11(iii) of the Regulations regarding Advocates-on-Record Examination, a candidate, who fails in all the papers of the examination, shall not be permitted to appear in the next examination. The candidates, who do not appear in all the papers and fail in the papers in which they have appeared, shall be treated to have failed in all the papers including the papers they have not appeared.

The candidates are further informed that as per Regulation 11(iv) of the Regulations regarding Advocates-on-Record Examination, a candidate shall not be allowed more than five chances to appear at the examination. Appearance even in any one of the papers in an examination shall be deemed to be a chance.

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Instructions / Guidelines only for Applicant-Advocates who wants to submit their Application Forms through E-mail

The aspirants for the forthcoming Advocates-on-Record Examination - June 2023 are hereby informed that as an alternative to submission of the hard copy of the Application Form for the said Examination, the scanned copy of the Application Form, along with the requisite documents and the prescribed fee, may provisionally be submitted through e-mail, subject to submission of the hard copy of the same to be sent through post/courier.

The acceptance of the Application Form through e-mail will be subject to the fulfillment of the following conditions:-

1.	(i) The applicant-Advocates who have completed/will be completing continuous training of one year commencing from the end of the fourth year of date of their enrolment ending with the <u>30th April, 2023</u> , or would complete their training before the commencement of the said examination, shall be eligible to appear for the aforesaid examination. (ii) Acceptance of the application is subject to production of requisite certificate of training from an Advocate-on-Record under Regulation 6 of the Regulations regarding Advocates-on-Record Examination.
2.	(i) The Application Form should be legibly filled and duly signed by the applicant-Advocate. (ii) All the fields mentioned in the Application Form have to be filled by the applicant-Advocate. If any field is not applicable, the same may be struck out. No material information should be concealed. (iii) Incomplete/Illegible Application Form shall be summarily rejected.
3.	One photograph has to be pasted at the designated place, i.e., on the top-right side of the Application Form.
4.	Self-attested and legible copy of the Enrolment Certificate has to be annexed to the Application Form.
5.	The applicant-Advocate has to ensure that he/she is eligible to apply for AOR Examination- June 2023 in all respects:- (i) He/she has undergone one year of mandatory training and had furnished prior intimation to this Registry. (ii) Under Regulation 11(iii) of the Regulations regarding Advocates-on-Record Examination, a candidate who fails in all the papers of the examination shall not be permitted to appear in the next examination. Those candidates who were declared to have failed in all papers of the last AOR Examination, in which they appeared, are, therefore, not eligible to apply for AOR Examination- June 2023 in view of those provisions.

	(iii) Under Regulation 11(iv) of the Regulations regarding Advocates-on-Record Examination, a candidate shall not be allowed more than five chances to appear at the examination. Appearance even in any one of the papers in an examination shall be deemed to be a chance. Those candidates who have already availed five chances are, therefore, not eligible to apply for AOR Examination- June 2023.
6.	The scanned copy of duly filled Application Form with photograph affixed thereon, along with the self-attested copy of the Enrolment Certificate be sent to e-mail at advocate-on-record@sci.nic.in latest by 1.00 p.m. on 06.05.2023 .
7.	After due verification of the Application Form and documents, if it is found in order, the applicant-Advocate will be informed through e-mail whereafter he/she has to deposit the prescribed Examination Fee of Rs. 750/- online within a period of 02 days from the date of receipt of confirmatory e-mail from the Registry to the effect that the Application Form is in order, in the following Account:- Account No.: 02070200016235 IFSC Code: UCBA0000207 Bank Name: UCO Bank, Supreme Court of India. While submitting the application fee, the applicant must mention his full name in the remarks column of the online payment module. It is compulsory to deposit the fee within two days and in case the fee is not deposited within two days of receipt of the confirmatory e-mail from the Registry, the application is liable to be rejected.
8.	After submission of the requisite fee, the applicant-Advocate is required to send the hard copy of the following documents through post/courier:- (i) His/her Application Form, with one copy of photograph affixed thereon. (ii) Self-attested copy of his/her Enrolment Certificate. (iii) Receipt of payment of Rs. 750/-. These documents should be sent to "The Secretary, Board of Examiners, AOR Examination, Supreme Court of India, Tilak Marg, New Delhi-110001".
9.	The final acceptance of the Application Form will be subject to the receipt of the hard copy of the Application Form. The candidates may please note that the submission of the soft copy of the Application Form has to be done latest by 1.00 p.m. on 06.05.2023 The last date for applying for AOR Examination-June 2023 shall be 06.05.2023 till 1.00 p.m. The Registry will not be responsible for any postal delay.
10.	Scanned copy of the Application must be accompanied by the requisite documents failing which it is liable to be rejected.
11.	In case, at any stage, an applicant-Advocate is found to be ineligible to apply for AOR Examination - June 2023, his/her Application Form will be rejected.

REVISED LIST OF LEADING CASES

S.No.	Cause Title	SCR Citation	Equivalent citation in other journals
1.	His Holiness Kesavananda Bharati Sripadagalavaru v. State of Kerala	[1973] Suppl. SCR 1	(1973) 4 SCC 225
2.	Maneka Gandhi v. Union of India	[1978] 2 SCR 621	(1978) 1 SCC 248
3.	Minerva Mills Ltd. & Ors. v. Union of India & Ors.	[1981] 1 SCR 206	(1980) 3 SCC 625
4.	Sharad Birdhi Chand Sardar v. State of Maharashtra	[1985] 1 SCR 88	(1984) 4 SCC 116
5.	A.R. Antulay v. R.S. Nayak & Anr.	[1988] 1 Suppl. SCR 1	(1988) 2 SCC 602
6.	Kihoto Hollohan v. Zachillhu and Others	[1992] 1 SCR 686	(1992) Supp 2 SCC 651
7.	Indra Sawhney and Ors. Etc. Etc. v. Union of India and Ors. Etc. Etc.	[1992] 2 Suppl. SCR 454	1992 Supp (3) SCC 217
8.	S.R. Bommai and Ors. v. Union of India and Ors.	[1994] 2 SCR 644	(1994) 3 SCC 1
9.	L. Chandra Kumar v. Union of India and Others	[1994] 6 Suppl. SCR 261	(1995) 1 SCC 400
10.	Vellore Citizens Welfare Forum v. Union of India and Ors.	[1996] 5 Suppl. SCR 241	(1996) 5 SCC 647
11.	D.K. Basu v. State of West Bengal	[1996] 10 Suppl. SCR 284	(1997) 1 SCC 416
12.	Mafatlal Industries Ltd. Etc. Etc. v. Union of India Etc. Etc.	[1996] 10 Suppl. SCR 585	(1997) 5 SCC 536
13.	Vishaka and Ors. v. State of Rajasthan and Ors.	[1997] 3 Suppl. SCR 404	(1997) 6 SCC 241
14.	Githa Hariharan and Anr. v. Reserve Bank of India and Anr.	[1999] 1 SCR 669	(1999) 2 SCC 228
15.	Rupa Ashok Hurra v. Ashok Hurra and Anr.	[2002] 2 SCR 1006	(2002) 4 SCC 388
16.	Pradeep Kumar Biswas and Ors. v. Indian Institute of Chemical Biology and Ors.	[2002] 3 SCR 100	(2002) 5 SCC 111
17.	P. Rama Chandra Rao v. State of Karnataka	[2002] 3 SCR 60	(2002) 4 SCC 578
18.	T.M.A. Pai Foundation and Ors. v. State of Karnataka and Ors.	[2002] 3 Suppl. SCR 587	(2002) 8 SCC 481 : AIR 2003 SC 355
19.	P.A. Inamdar v. State of Maharashtra		(2004) 8 SCC 139
20.	Technip SA v. SMS Holding (Pvt.) Ltd. & Ors.	[2005] 1 Suppl. SCR 223	(2005) 5 SCC 465
21.	M/s. S.B.P. and Co. v. M/s. Patel Engineering Ltd. and Anr.	[2005] 4 Suppl. SCR 688	(2005) 8 SCC 618
22.	Rameshwar Prasad & Ors. v. Union of India and Anr.	[2006] 1 SCR 562	(2006) 2 SCC 1
23.	I.R. Coelho (Dead) By LRs. v. State of Tamil Nadu	[2007] 1 SCR 706	(2007) 2 SCC 1

S.No.	Cause Title	SCR Citation	Equivalent citation in other journals
24.	Common Cause (A Regd. Society) v. Union of India & Ors.	[2008] 6 SCR 262	(2008) 5 SCC 511
25.	State of West Bengal & Ors. v. The Committee for Protection of Democratic Rights, West Bengal & Ors.	[2010] 2 SCR 979	(2010) 3 SCC 571
26.	Smt. Selvi & Ors. v. State of Karnataka	[2010] 5 SCR 381	(2010) 7 SCC 263
27.	Re: Special Reference No. 1 of 2012 [Under Article 143(1) of the Constitution of India]	[2012] 9 SCR 311	(2012) 10 SCC 1
28.	Republic of Italy and Ors. v. Union of India and Ors.	[2013] 4 SCR 595	(2013) 4 SCC 721
29.	Novartis AG v. Union of India & Others	[2013] 13 SCR 148	(2013) 6 SCC 1
30.	Dr. Balram Prasad v. Dr. Kunal Saha & Ors.	[2013] 12 SCR 30	(2014) 1 SCC 384
31.	Lalita Kumari v. Govt.of U.P. and Ors.	[2013] 14 SCR 713	(2014) 2 SCC 1
32.	National Legal Services Authority v. Union of India and Others	[2014] 5 SCR 119	(2014) 5 SCC 438
33.	Pramati Educational & Cultural Trust ® & Ors. v. Union of India & Ors.	[2014] 11 SCR 712	(2014) 8 SCC 1
34.	M/s. Kailash Nath Associates v. Delhi Development Authority & Anr.	[2015] 1 SCR 627	(2015) 4 SCC 136
35.	Shreya Singhal v. Union of India	[2015] 5 SCR 963	(2015) 5SCC 01
36.	Supreme Court Advocates-on-Record Association and Another v. Union of India	[2015] 13 SCR 1	2016 (5) SCC 1
37.	Union of India v. V. Sriharan @ Murugan & Ors.	[2015] 14 SCR 613	2016 (7) SCC 1
38.	Gujarat Urja Vikas Nigam Limited v. EMCO Limited & Others	[2016] 1 SCR 857	(2016) 11 SCC 182
39.	Mukesh & Anr. v. State for NCT of Delhi & Ors.	[2017] 6 SCR 1	(2017) 6 SCC 1
40.	Excel Crop Care Limited v. Competition Commission of India and Another	[2017] 5 SCR 901	(2017) 8 SCC 47
41.	Common Cause v. Union of India and Ors.	[2017] 13 SCR 361	(2017) 9 SCC 499
42.	Shayara Bano v. Union of India and Others	[2017] 9 SCR 797	(2017) 9 SCC 1
43.	Justice K S Puttaswamy (Retd.), and Anr. v. Union of India and Ors.	[2017] 10 SCR 569	(2017) 10 SCC 1
44.	Common Cause (A Regd. Society) v. Union of India & Another	[2018] 6 SCR 1	2018 (5) SCC 1
45.	Municipal Corporation, Ujjain and Anr. v. BVG India Limited and Ors.	[2018] 6 SCR 861	[2018 (5) SCC 462]
46.	Shakti Vahini v. Union of India & Others	[2018] 3 SCR 770	(2018) 7 SCC 192
47.	Navtej Singh Johar & Ors. v. Union of India Thr. Secretary Ministry of Law and Justice	[2018] 7 SCR 379	(2018) 10 SCC 1
48.	Justice K.S. Puttaswamy (Retd.) & Anr. v. Union of India & Ors.	[2018] 8 SCR 1	(2019) 1 SCC 1

S.No.	Cause Title	SCR Citation	Equivalent citation in other journals
49.	Jarnail Singh & Others v. Lachmi Narain Gupta & Others	[2018] 10 SCR 663	(2018) 10 SCC-396
50.	Joseph Shine v. Union of India	[2018] 11 SCR 765	(2019) 3 SCC 39
51.	Competition Commission of India v. Bharti Airtel Limited and Others	[2018] 14 SCR 489	(2019) 2 SCC 521
52.	Swiss Ribbons Pvt. Ltd. & Anr. v. Union of India & Ors.	[2019] 3 SCR 535	(2019) 4 SCC 17
53.	Ssangyong Engineering & Construction Co. Ltd. v. National Highways Authority of India (NHAI)	[2019] 7 SCR 522	2019(15) SCC 131
54.	Dr. Ashwani Kumar v. Union of India and Another	[2019] 12 SCR 30	2019 SCC Online SC 1144
55.	Roger Mathew v. South Indian Bank Limited and Ors.	[2019] 16 S.C.R. 1	(2020) 6 SCC 1
56.	Central Public Information Officer Supreme Court of India v. Subhash Chandra Agarwal	[2019] 16 S.C.R. 424	(2020) 5 SCC 481
57.	Committee of Creditors of Essar Steel India Limited Through Authorised Signatory v. Satish Kumar Gupta and Others	[2019] 16 S.C.R. 275	(2020) 8 SCC 531
58.	M/s Shanti Conductors Private Limited v. Assam State Electricity Board and Others	[2019] 16 S.C.R. 252	(2020) 2 SCC 677
59.	Keisham Meghachandra Singh v. The Hon'ble Speaker Manipur Legislative Assembly & Ors.	[2020] 2 S.C.R. 132	2020 (2) SCALE 329
60.	Sushila Aggarwal and Others v. State (NCT of Delhi) and Another	[2020] 2 S.C.R. 1	(2020) 5 SCC 1
61.	Dheeraj Mor v. Hon'ble High Court of Delhi	[2020] 2 S.C.R. 161	(2020) 7 SCC 401
62.	Internet and Mobile Association of India v. Reserve Bank of India	[2020] 2 S.C.R. 297	(2020) 10 SCC 274
63.	Indore Development Authority v. Manoharlal and Others Etc.	[2020] 3 S.C.R. 1	(2020) 8 SCC 129
64.	Madras Bar Association v. Union of India & Anr.	[2020] 2 S.C.R. 246	2020 (13) SCALE 443

LAST DATE OF SUBMISSION: 06.05.2023

IN THE SUPREME COURT OF INDIA
APPLICATION FOR ADVOCATES-ON-RECORD EXAMINATION - June 2023

(One passport
size recent
photograph to
be
affixed here)

To,
Hon'ble the Chief Justice of India
and His Companion Hon'ble Judges of
the Supreme Court of India

The humble petition of _____, an
Advocate, S/o. / D/o. / W/o. Shri _____, most
respectfully showeth: (**NAME IN BLOCK LETTERS**)

1. That I was enrolled as an Advocate with the Bar Council of _____ on
_____ vide Enrolment No. _____ and that my name is
still borne on the rolls of the said Bar Council. (**Copy of Enrolment Certificate to be
attached**)
2. That I have undergone training for one year under Mr./ Ms.
_____, Advocate-on-Record from _____ to
_____ **and / or my training will be completing on or before 30.04.2023**
and the Certificate of Completion of training **has been filed / is filed herewith / will be
filed later** before the commencement of examination.

OR

That I have been exempted from compliance with the Rules under Rule 5(ii) (c) (1) or
(2), Order IV of the Supreme Court Rules, 2013 vide letter No.
_____.

3. That I have never been convicted of any offence.

OR

That I have been convicted of an offence under _____ and sentenced
to _____ by _____ Court and the said conviction and
sentence has been stayed or suspended by _____ Court.

OR

That a period of two years has lapsed after I have served out the sentence/have paid
the fine imposed on me. (Particulars of conviction and sentence and date of release or
payment of fine should be given).

4. That my Date of Birth is _____.
5. That I desire to be registered as an Advocate-on-Record of the Supreme Court.

6. That I **applied but did not appear** at the earlier examination(s) held in the year(s) _____ vide Roll No(s)._____.

7. That I **appeared in the earlier examination(s)**, particulars of which are as follows:-

S.No.	Roll Number	Year of the Examination(s)
1.		
2.		
3.		
4.		
5.		

8. That I was granted permission to re-appear under **Regulation 11(i) / 11(ii)** and will appear _____ in _____ **Paper** _____ **No.** _____ (_____).

OR

I do not wish to re-appear under Regulation **11(i) / 11(ii)** and finally exercise option to appear in the **entire examination afresh.**

9. That I am aware that after issuance of Roll No., if I absent myself in the examination or in any of the papers, I will be treated as not sufficiently prepared and will be dealt with under Regulation 5(b) without being given further opportunity, and that I shall not be permitted to sit in any subsequent Examination, without prior permission of the Board of Examiners.

10. That I, therefore, pray that Your Lordships may be pleased to permit me to sit in the tests to be held by this Hon'ble Court in June,2023 and I, as in duty bound, shall ever pray.

Signed this the _____ day of April/May, 2023.

Signature

Office Address:

Residence Address:

Mobile No.: _____

E-Mail ID: _____